

LIR No. 2557/16
Chhote Lal vs Ram Saroop Rakesh Kumar Fruit Vegetable
Agency

03.09.2020

Present: None for the LR's of the deceased workman.
None for the management.
(Defence of management already struck off)

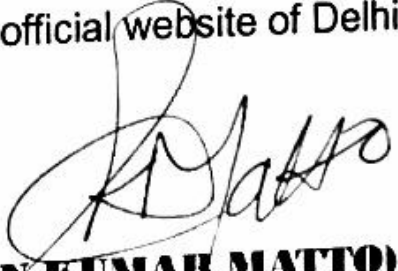
The matter was earlier fixed for 03.04.2020 for moving application by the LR's of the deceased workman to bring on record the LR's of the deceased workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

Earlier the adjournment was sought by the LR's of the deceased workman for moving the application to bring on record the LR's of the deceased workman, but, thereafter, no one had appeared on behalf of the LR's of the deceased workman.

Today, no one has appeared on behalf of the LR's of the deceased workman through video conference

Accordingly, the matter stands adjourned for the same purpose on 17.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
03.09.2020

LIR No. 7307/16
Jai Prakash Tiwari vs Maspa Tapes Pvt Ltd.

03.09.2020

Present:

Ms. Pooja, proxy AR for the workman.
None for the management.

The matter was earlier fixed for 03.04.2020 for payment of the cost and also for moving an application by the LR's of the deceased workman, to bring the LR's of the deceased workman on record, but, the matter could not be taken up on that day in view of spreading of covid-19.

Ld. proxy AR of the deceased workman seeks adjournment to file an application to bring the LR's of the deceased workman on record.

Accordingly, the matter stands adjourned for filing the application by the LR's of the deceased workman for bringing on record the LR's of the deceased workman and also for payment of cost on 17.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
03.09.2020

LIR No. 3061/17
Kamal Kumar vs CPS Pvt Ltd.

03.09.2020

Present: None for the workman.
 None for the management.

The matter was earlier fixed for 02.05.2020 for service of the management and also for filing of the receipt of the cost, but, the workman has failed to take steps, also failed to file the receipt of the cost. The matter could not be taken up on that day in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference.

In the interest of justice, last and final opportunity is granted to the workman to file e.mail address, mobile phone number of the management and complete set of documents and receipt of the cost and R/C within 10 days from today and on filing of the same, the notices are also ordered to be issued to the management through email and whatsapps, which are returnable on **13.01.2021**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
03.09.2020

LIR No. 1909/18
Rinku vs M/s Hiro Estll

03.09.2020

Present: None for the workman.
None for the management no.1
(management no.1 already exparte).
None for management no.2.

The matter was earlier fixed for 02.05.2020 for filing of fresh address of the management no.2, it's services and also for filing of the receipt of the cost. The matter could not be taken up on that day in view of spreading of covid-19.

The workman has failed to file fresh address and receipt of the cost, so, the notice to the management no.2 is not issued.

Today, no one has appeared on behalf of the workman and management no.2 through video conference

In the interest of justice, another last and final opportunity is granted to the workman to file fresh address, e.mail address, mobile phone number of the management no.2, complete set of documents and receipt of cost within 10 days from today and on filing of the same, the notices are also ordered to be issued to the management no.2 through email and whatsapps, which are returnable on 13.01.2021.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
03.09.2020

LIR No. 1760/19
Suraj Chander vs M/s ISERVE

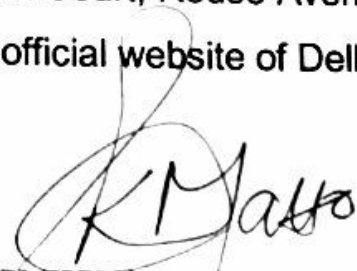
03.09.2020

Present: Sh. Ajit Kumar Singh, AR for the workman.
None for the management.

The matter was earlier fixed for 02.07.2020 for service of the management, but, the matter could not be taken up on that day in view of spreading of covid-19.

The notice issued to the management is received back with the report served, but, as the matter could not be taken up on that day, so, fresh notices to the management are ordered to be issued. The workman is directed to file e.mail address, mobile phone number of the management and complete set of documents within 10 days from today and on filing of the same, the notices are also ordered to be issued to the management through email and whatsapps, which are returnable on 14.01.2021.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
03.09.2020

LIR No. 1857/19
Jagbir Singh vs M/s Ashoka Security Services

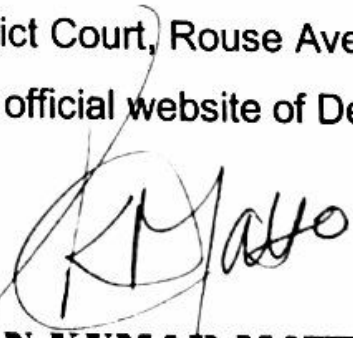
03.09.2020

Present: None for the workman.
 None for the management.

The matter was earlier fixed for 03.04.2020 for the service of the management, but, the matter could not be taken up on that day in view of spreading of covid-19.

Notice issued to the management is received back with the report served, but, as the matter could not be taken up on that day, so, fresh notices to the management are ordered to be issued. Workman is directed to file e.mail address, mobile phone number of the management and complete set of documents within 10 days from today and on filing of the same, the notices are also ordered to be issued to the management through email and whatsapps, which are returnable on **14.01. 2021.**

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
03.09.2020

LIR No. 1980/19

Radha Charan @ Charanjeet vs M/s M.N.D.Creation Boutique

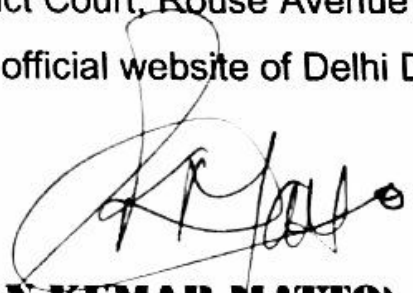
03.09.2020

Present: None for the workman.

The matter was earlier fixed for 03.04.2020 for services of the court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

Court notice issued to the workman are received back with the reort served, but, as the matter could not be taken up on that day and today, no one has appeared on behalf of the workman through video conference, so, fresh court notices are ordered to be issued to the workman on his mobile phone number also, as mentioned in the reference, through whatsapps, which are returnable on **16.12.2020.**

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
03.09.2020

LIR No. 2365/19

Vijay Kumar vs Top Shop Impex

03.09.2020

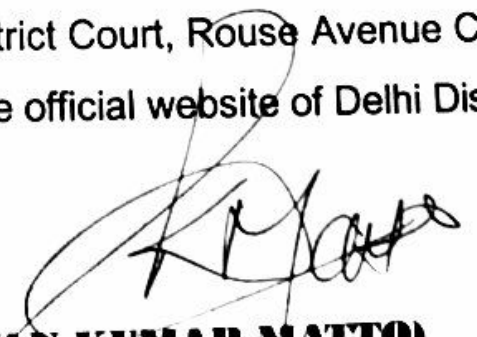
Present: None for the workman.
 None for the managements.

The matter was earlier fixed for 02.05.2020 for service of the managements, but, the matter could not be taken up on that day in view of spreading of covid-19.

The notice issued to the management no.1 is received back with the report unserved, whereas, the notice issued to the management no.2 is not received back.

Accordingly, workman is directed to file fresh address of the management no.2 and e.mail addresses, mobile phone numbers of both the managements and complete sets of documents within 10 days from today and on filing of the same, the notices are also ordered to be issued to both the managements through email and whatsapps, which are returnable on **15.01.2021**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
03.09.2020

LIR No. 2991/19

Shyam Sunder vs M/s Paul Components Pvt.Ltd.

03.09.2020

Present: None for the workman.
 None for the managements.

The matter was earlier fixed for 02.07.2020 for service of the managements, but, the matter could not be taken up on that day in view of spreading of covid-19.

The notices issued to the managements are not received back.

Accordingly, workman is directed to file e.mail addresses, mobile phone numbers of the managements, complete sets of documents and register cover within 10 days from today and on filing of the same, the notices are also ordered to be issued to the managements through email and whatsapps, which are returnable on **15.01.2021.**

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
03.09.2020

LIR No. 2992/19

Satyam Kumar vs M/s Paul Components Pvt.Ltd.

03.09.2020

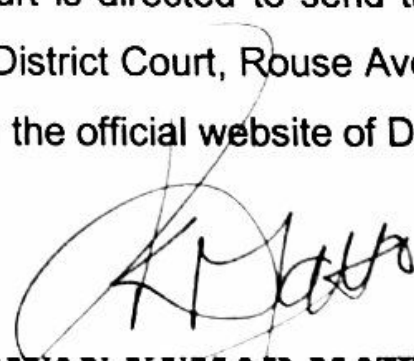
Present: None for the workman.
 None for the managements.

The matter was earlier fixed for 02.07.2020 for service of the managements, but, the matter could not be taken up on that day in view of spreading of covid-19.

The notices issued to the managements are not received back.

Accordingly, workman is directed to file e.mail addresses, mobile phone numbers of the managements, complete sets of documents and register cover within 10 days from today and on filing of the same, the notices are also ordered to be issued to the managements through email and whatsapps, which are returnable on **15.01.2021.**

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
03.09.2020

LIR No. 2993/19

Dhanji Singh vs M/s Paul Components Pvt.Ltd.

03.09.2020

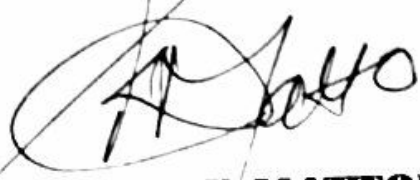
Present: None for the workman.
 None for the managements.

The matter was earlier fixed for 02.07.2020 for service of the managements, but, the matter could not be taken up on that day in view of spreading of covid-19.

The notices issued to the managements are not received back.

Accordingly, workman is directed to file e.mail addresses, mobile phone numbers of the managements, complete sets of documents and register cover within 10 days from today and on filing of the same, the notices are also ordered to be issued to the managements through email and whatsapps, which are returnable on **15.01.2021.**

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
03.09.2020

LIR No. 2994/19

Bhola @Bhagwan Gupta vs M/s Paul Components Pvt.Ltd.

03.09.2020

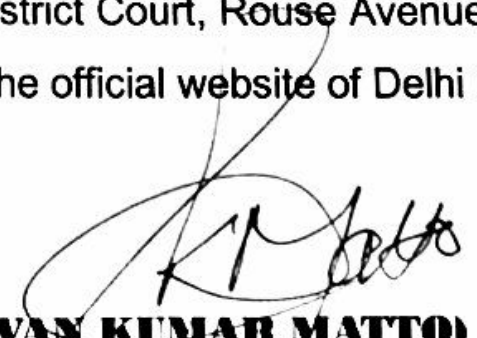
Present: None for the workman.
 None for the managements.

The matter was earlier fixed for 02.07.2020 for service of the managements, but, the matter could not be taken up on that day in view of spreading of covid-19.

The notices issued to the managements are not received back.

Accordingly, workman is directed to file e.mail addresses, mobile phone numbers of the managements, complete sets of documents and register cover within 10 days from today and on filing of the same, the notices are also ordered to be issued to the managements through email and whatsapps, which are returnable on **15.01.2021.**

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
03.09.2020

LIR No. 2995/19

Kamla Jaiswar @Sonu vs M/s Paul Components Pvt.Ltd.

03.09.2020

Present: None for the workman.
 None for the managements.

The matter was earlier fixed for 02.07.2020 for service of the managements, but, the matter could not be taken up on that day in view of spreading of covid-19.

The notices issued to the managements are not received back.

Accordingly, workman is directed to file e.mail addresses, mobile phone numbers of the managements, complete sets of documents and register cover within 10 days from today and on filing of the same, the notices are also ordered to be issued to the managements through email and whatsapps, which are returnable on **15.01.2021.**

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
03.09.2020

LIR No. 2996/19

Ram Janak vs M/s Paul Components Pvt.Ltd.

03.09.2020

Present: None for the workman.
 None for the managements.

The matter was earlier fixed for 02.07.2020 for service of the managements, but, the matter could not be taken up on that day in view of spreading of covid-19.

The notices issued to the managements are not received back.

Accordingly, workman is directed to file e.mail addresses, mobile phone numbers of the managements, complete sets of documents and register cover within 10 days from today and on filing of the same, the notices are also ordered to be issued to the managements through email and whatsapps, which are returnable on **15.01.2021.**

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
03.09.2020

LIR No. 293/20
Trilok Chand vs M/s SCJ Colours

03.09.2020

Present:

Workman with Sh. Ajit Kumar Singh, AR for the workman through video conference.

The matter was earlier fixed for 02.05.2020 for service of the court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

Court notice issued to the workman is not received back, whereas, the court notice issued to the workman through union is received back with the report served and today, the workman has appeared along with his AR Sh. Ajit Kumar Singh, through video conference.

Ld. AR for the workman seeks time to file statement of claim. Ld. AR of the workman is requested to send the letter of authority on the email address of this court today itself.

Accordingly, the matter stands adjourned for filing statement of claim and letter of authority on 23.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
03.09.2020

LIR No. 294/20
Ram Niwas vs M/s Ganga Sagar Transport Company.

03.09.2020

Present: None for the workman.

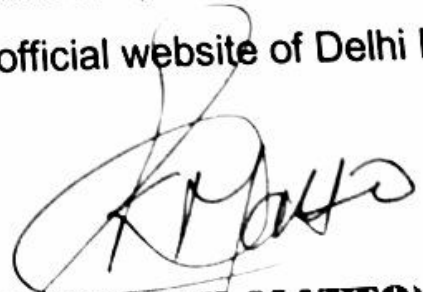
The matter was earlier fixed for 02.05.2020 for service of the court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

Court notice issued to the workman is not received back, whereas, the court notice issued to the workman through union is received back with the report served.

Today, no one has appeared on behalf of the workman through video conference

Accordingly, fresh court notices are ordered to be issued to the workman on his mobile phone number also, as mentioned in the reference, through whatsapps, which are returnable on 16.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
03.09.2020

LIR No. 295/20

Gopal Singh vs Libas Design Ltd. (Libas Riyaz Gangji)

03.09.2020

Present: None for the workman.

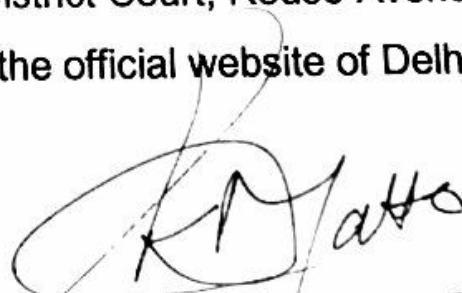
The matter was earlier fixed for 02.05.2020 for service of the court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

Court notice issued to the workman is received back with the report unserved, as the address of the workman is not proper, whereas, the court notice issued to the workman through union is received back with the report served.

Today, no one has appeared on behalf of the workman through video conference

Accordingly, fresh court notice is ordered to be issued to the workman through union which are returnable on 16.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
03.09.2020

LIR No. 296/20
Baldev Raj vs M/s Antya

03.09.2020

Present: None for the workman.

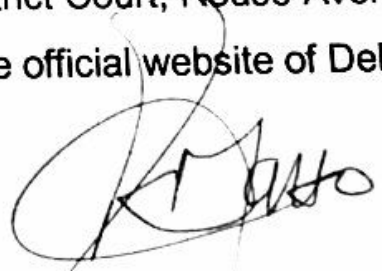
The matter was earlier fixed for 02.05.2020 for service of the court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

Court notice issued to the workman is not received back, whereas, the court notice issued to the workman through union is received back with the report served.

Today, no one has appeared on behalf of the workman through video conference

Accordingly, fresh court notices are ordered to be issued to the workman on his mobile phone number also, as mentioned in the reference, through whatsapps, which are returnable on 17.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
03.09.2020

LIR No. 297/20
Manoj Kumar vs M/s D.L.F. Ltd.

03.09.2020

Present: None for the workman.

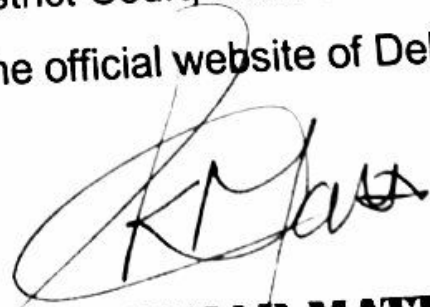
The matter was earlier fixed for 02.05.2020 for service of the court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

Court notice issued to the workman is not received back, whereas, the court notice issued to the workman through union is received back with the report served.

Today, no one has appeared on behalf of the workman through video conference

Accordingly, fresh court notices are ordered to be issued to the workman on his mobile phone number also, as mentioned in the reference, through whatsapps, which are returnable on 17.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
03.09.2020

LIR No. 298/20
Subhash Chand Mishra vs M/s D.L.F. LTD Capital Green
Project

03.09.2020

Present: None for the workman.

The matter was earlier fixed for 02.05.2020 for service of the court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

Court notices issued to the workman are received back with the report served. Today, no one has appeared on behalf of the workman through video conference

Accordingly, fresh court notices are ordered to be issued to the workman on his mobile phone number also, as mentioned in the reference, through whatsapps, which are returnable on 17.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
03.09.2020

LIR No. 302/20
Sunil Kumar vs M/s R.R.Trading Company

03.09.2020

Present: None for the workman.

The matter was earlier fixed for 02.05.2020 for service of the court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

Court notice issued to the workman is received back with the report unserved, as his address is not proper, whereas, the court notice issued to the workman through union is received back with the report served.

Today, no one has appeared on behalf of the workman through video conference

Accordingly, fresh court notices are ordered to be issued to the workman on his mobile phone number also, as mentioned in the reference, through whatsapps, which are returnable on 18.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
03.09.2020

LIR No. 935/20

L.Remya vs M/s Job Point Carrier

03.09.2020

Present: None for the workman.

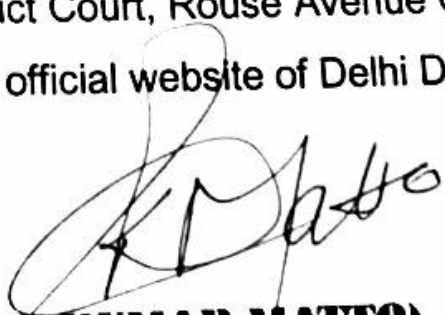
The matter was earlier fixed for 03.06.2020 for service of the court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

Court notices issued to the workman are not received back.

Today, no one has appeared on behalf of the workman through video conference

Accordingly, fresh court notices are ordered to be issued to the workman on his mobile phone number also, as mentioned in the reference, through whatsapps, which are returnable on 18.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
03.09.2020

LIR No. 937/20

K.Subramani vs M/s Job Point Carrier

03.09.2020

Present: None for the workman.

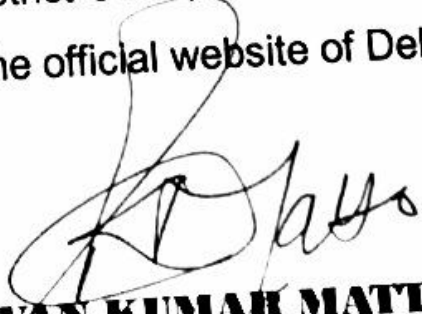
The matter was earlier fixed for 03.06.2020 for service of the court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

Court notices issued to the workman are not received back.

Today, no one has appeared on behalf of the workman through video conference

Accordingly, fresh court notices are ordered to be issued to the workman on his mobile phone number also, as mentioned in the reference, through whatsapps, which are returnable on 18.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
03.09.2020

LIR No. 939/20
Ganga Ram vs M/s J.M.C. Industries

03.09.2020

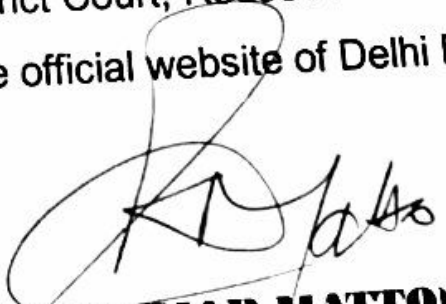
Present: None for the workman.

The matter was earlier fixed for 03.06.2020 for service of the court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

Court notice issued to the workman is received back with the report served, but, today, no one has appeared on behalf of the workman through video conference

Accordingly, fresh court notices are ordered to be issued to the workman on his mobile phone number also, as mentioned in the reference, through whatsapps, which are returnable on 19.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
03.09.2020

LIR No. 942/20

Desraj vs M/s Cymax International

03.09.2020

Present: Workman with Sh. Ajit Kumar Singh, AR for the workman through video conference.

The matter was earlier fixed for 03.06.2020 for service of the court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

Court notice issued to the workman is received back with the report served.

Today, workman has appeared along with his AR through video conference.

The Ld. AR for the workman seeks time to file statement of claim. Ld. AR for the workman is requested to send the copy of letter of authority on the email address of this court today itself.

Accordingly, the matter stands adjourned for filing statement of claim and letter of authority on 23.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
03.09.2020

LIR No. 944/20

Pooja Ram Dwivedi vs M/s Pain Management

03.09.2020

Present: None for the workman.

The matter was earlier fixed for 03.06.2020 for service of the court notices to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

Court notice issued to the workman is received back with the report unserved, as, his address was not proper. Whereas, the court notice issued to the workman through union is not received back.

Accordingly, fresh court notices are ordered to be issued to the workman on his mobile phone number also, as mentioned in the reference, through whatsapps, which are returnable on **19.12.2020.**

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
03.09.2020

LID No. 32/19
Arvind vs Lions Blood Bank

03.09.2020

Present: None for the workman.
Sh. Suman Malhotra, AR for the management.

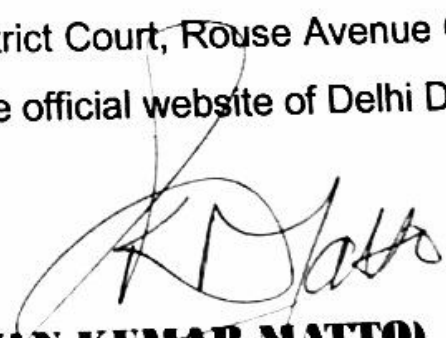
The matter is fixed for today for filing rejoinder and framing of issues.

Today, no one has appeared on behalf of the workman through video conference

In the interest of justice, last and final opportunity is granted to the workman to file the rejoinder.

Accordingly, the matter stands adjourned for filing of rejoinder and framing of issues on 04.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
03.09.2020

LID No.33/19
Raju vs Lions Blood Bank

03.09.2020

Present: None for the workman.
Sh. Suman Malhotra, AR for the management.

The matter is fixed for today for filing rejoinder and framing of issues.

Today, no one has appeared on behalf of the workman through video conference

In the interest of justice, last and final opportunity is granted to the workman to file the rejoinder.

Accordingly, the matter stands adjourned for filing of rejoinder and framing of issues on 04.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
03.09.2020

LID No. 277/19

Sanjay Singh vs M/s Relaxo Footwear Ltd.

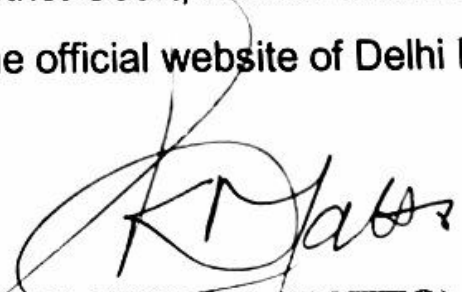
03.09.2020

Present: None for the workman.
Sh. M.K. Dwivedi, AR for the management no.1
through video conference.
Sh. Harish Kumar Pandey, Dy.Manager
of the management no.1 through video conference.
None for management no.2.

The matter is fixed for today for filing reply and consideration on the application filed by the workman and also for framing of issues, but, today no one has appeared on behalf of the workman and management no.2 through video conference.

Accordingly, the matter stands adjourned for filing reply to the said application, by management no.2 and consideration and also for framing of issues on 06.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)

**PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI**

03.09.2020

LID No. 278/19

Surinder Kumar vs M/s Relaxo Footwear Ltd.

03.09.2020

Present: None for the workman.
Sh. M.K. Dwivedi, AR for the management
no.1 through video conference.
Sh. Harish Kumar Pandey, Dy.Manager
of the management no.1 through video conference.
None for management no.2.

The matter is fixed for today for filing reply and consideration on the application filed by the workman and also for framing of issues, but, today no one has appeared on behalf of the workman and management no.2 through video conference.

Accordingly, the matter stands adjourned for filing reply to the said application, by management no.2 and consideration and also for framing of issues on 06.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
03.09.2020

LID No. 279/19

Anil vs M/s Relaxo Footwear Ltd.

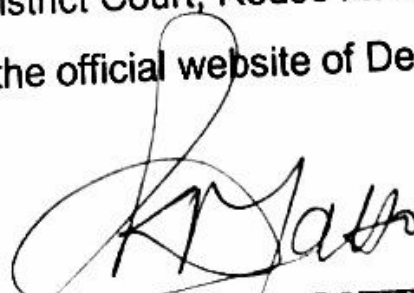
03.09.2020

Present: None for the workman.
 Sh. M.K. Dwivedi, AR for the management
 no.1 through video conference.
 Sh. Harish Kumar Pandey, Dy.Manager
 of the management no.1 through video conference.
 None for management no.2.

The matter is fixed for today for filing reply and consideration on the application filed by the workman and also for framing of issues, but, today no one has appeared on behalf of the workman and management no.2 through video conference.

Accordingly, the matter stands adjourned for filing reply to the said application, by management no.2 and consideration and also for framing of issues on 06.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
03.09.2020

LID No. 280/19

Krishna Dass vs M/s Relaxo Footwear Ltd.

03.09.2020

Present: None for the workman.
 Sh. M.K. Dwivedi, AR for the management
 no.1 through video conference.
 Sh. Harish Kumar Pandey, Dy.Manager
 of the management no.1 through video conference.
 None for management no.2.

The matter is fixed for today for filing reply and consideration on the application filed by the workman and also for framing of issues, but, today no one has appeared on behalf of the workman and management no.2 through video conference.

Accordingly, the matter stands adjourned for filing reply to the said application, by management no.2 and consideration and also for framing of issues on 06.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
03.09.2020

LID No. 281/19

Ranjit Mehto vs M/s Relaxo Footwear Ltd.

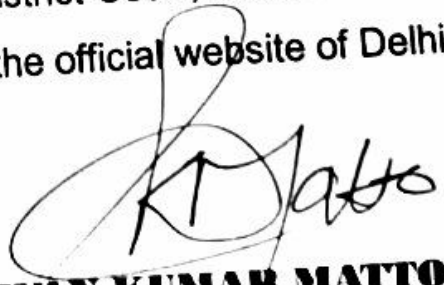
03.09.2020

Present: None for the workman.
Sh. M.K. Dwivedi, AR for the management
no.1 through video conference.
Sh. Harish Kumar Pandey, Dy.Manager
of the management no.1 through video conference.
None for management no.2.

The matter is fixed for today for filing reply and consideration on the application filed by the workman and also for framing of issues, but, today no one has appeared on behalf of the workman and management no.2 through video conference.

Accordingly, the matter stands adjourned for filing reply to the said application, by management no.2 and consideration and also for framing of issues on 06.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
03.09.2020

LID No. 282/19

Chandra Bhan Singh vs M/s Relaxo Footwear Ltd.

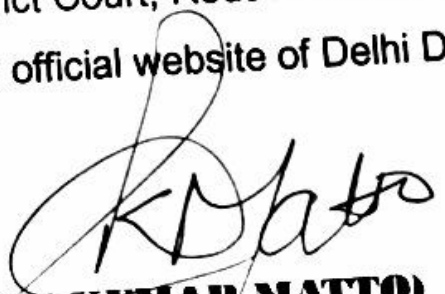
03.09.2020

Present: None for the workman.
Sh. M.K. Dwivedi, AR for the management
no.1 through video conference.
Sh. Harish Kumar Pandey, Dy.Manager
of the management no.1 through video conference.
None for management no.2.

The matter is fixed for today for filing reply and consideration on the application filed by the workman and also for framing of issues, but, today no one has appeared on behalf of the workman and management no.2 through video conference.

Accordingly, the matter stands adjourned for filing reply to the said application, by management no.2 and consideration and also for framing of issues on 06.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
03.09.2020

LID No. 283/19

Manoj vs M/s Relaxo Footwear Ltd.

03.09.2020

Present:

None for the workman.

Sh. M.K. Dwivedi, AR for the management
no.1 through video conference.

Sh. Harish Kumar Pandey, Dy.Manager
of the management no.1 through video conference.

None for management no.2.

The matter is fixed for today for filing reply and consideration on the application filed by the workman and also for framing of issues, but, today no one has appeared on behalf of the workman and management no.2 through video conference.

Accordingly, the matter stands adjourned for filing reply to the said application, by management no.2 and consideration and also for framing of issues on 06.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
03.09.2020

LID No. 284/19

Dharam Gaj vs M/s Relaxo Footwear Ltd.

03.09.2020

Present:

None for the workman.

Sh. M.K. Dwivedi, AR for the management
no.1 through video conference.

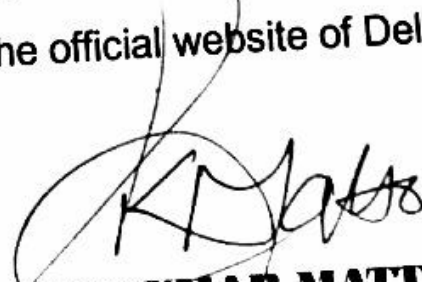
Sh. Harish Kumar Pandey, Dy.Manager
of the management no.1 through video conference.

None for management no.2.

The matter is fixed for today for filing reply and consideration on the application filed by the workman and also for framing of issues, but, today no one has appeared on behalf of the workman and management no.2 through video conference.

Accordingly, the matter stands adjourned for filing reply to the said application, by management no.2 and consideration and also for framing of issues on 06.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
03.09.2020

LID No. 285/19
Nirmal Ram vs M/s Relaxo Footwear Ltd.

03.09.2020

Present:

None for the workman.

Sh. M.K. Dwivedi, AR for the management
no.1 through video conference.

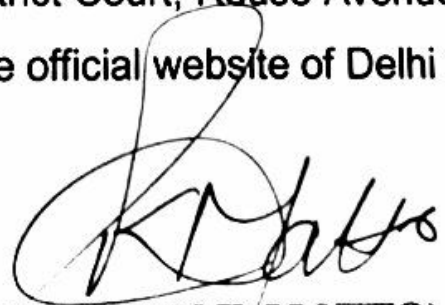
Sh. Harish Kumar Pandey, Dy.Manager
of the management no.1 through video conference.

None for management no.2.

The matter is fixed for today for filing reply and consideration on the application filed by the workman and also for framing of issues, but, today no one has appeared on behalf of the workman and management no.2 through video conference.

Accordingly, the matter stands adjourned for filing reply to the said application, by management no.2 and consideration and also for framing of issues on 06.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
03.09.2020

LID No. 286/19

Bhaskar Mishra vs M/s Relaxo Footwear Ltd.

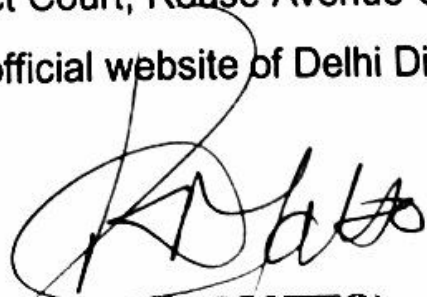
03.09.2020

Present: None for the workman.
Sh. M.K. Dwivedi, AR for the management
no.1 through video conference.
Sh. Harish Kumar Pandey, Dy.Manager
of the management no.1 through video conference.
None for management no.2.

The matter is fixed for today for filing reply and consideration on the application filed by the workman and also for framing of issues, but, today no one has appeared on behalf of the workman and management no.2 through video conference.

Accordingly, the matter stands adjourned for filing reply to the said application, by management no.2 and consideration and also for framing of issues on 06.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
03.09.2020

LIR No. 2285/19

Dhananjay Shah vs M/s Eastern Bearings Pvt Ltd.

03.09.2020

Present:

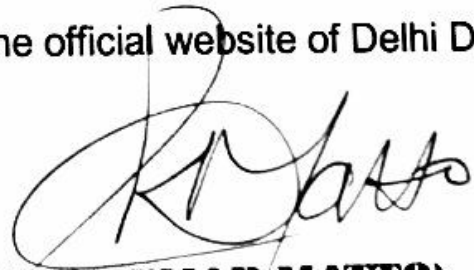
None for the workman.

Sh. Santanu Kumar Patra, AR for the management.

The matter is fixed for today for filing of rejoinder and also for framing of issues, but today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for filing of rejoinder and framing of issues on 07.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
03.09.2020

LIR No. 46308/08
Rampal vs. M/s I.B.P. Co. Ltd.

03.09.2020

Present: Sh. N. Bhushan, Proxy AR for the workman alongwith workman through video conference.
Sh. Rajeev Shukla, AR for the management through video conference.

The matter is fixed for today for the evidence of the workman.

Today, the workman has appeared alongwith proxy AR through video conference and seeks adjournment. Since, this is a time bound case, but, both the ARs of parties ^{have} submitted that matter may be adjourned for 04.11.2020.

Accordingly, the matter stands adjourned for the evidence of the workman on 04.11.2020. Workman is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
03.09.2020

LIR No. 4790/16

Ram Niwas vs. M/s Checkmate Services Pvt. Ltd.

03.09.2020

Present: None for the workman.
None for the management.

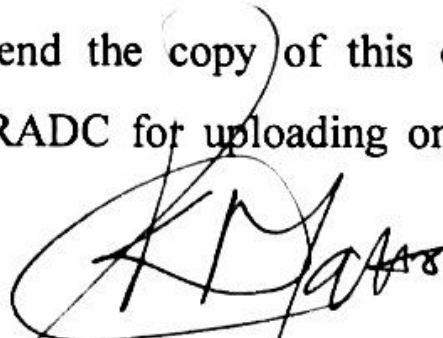
The matter was earlier fixed for 03.04.2020 for appearance of the workman and also for the evidence of the workman. Since, the present matter was received by way of transfer, so, the court notice to the workman was issued. But the matter could not be taken up on that day, in view of spreading of covid 19.

The court notice issued to workman for 03.04.2020 is received back with the report served.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman and also for his appearance on 28.07.2021. Workman is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
03.09.2020

LIR No. 6443/16

Rajkumar @ Chhotelal Paswan vs. M/s Durga Oil & Chemical

03.09.2020

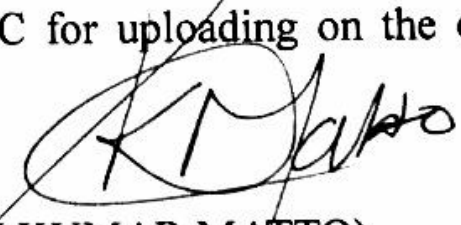
Present: Mohd. Nadeem, proxy AR for the workman through video conference.
Ms. Pooja, proxy AR for the management through video conference.

The matter was earlier fixed for 03.04.2020 for the evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, the Proxy ARs for the parties have appeared and seek adjournment.

Accordingly, the matter stands adjourned for the evidence of the workman on 30.07.2021. Workman is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
03.09.2020

LIR No. 4242/16

Subhash Chandra Tyagi vs. M/s Moon Beverages Limited

03.09.2020

Present: None for the parties.

The matter is fixed for today for the evidence of the workman.

But, today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 28.07.2021. Workman is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

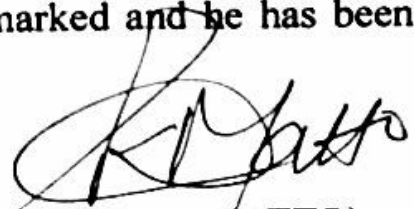
Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
03.09.2020

At 01.00 P.M.

At this stage, Sh. Shekhar Kaushik, Ld. AR for the workman has appeared through video conference and submitted that his presence may be marked. Accordingly, his presence is marked and he has been apprised about the next date of hearing.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
03.09.2020

LIR No. 46534/15
Mangal Singh vs. M/s Mangeet Engineers

03.09.2020

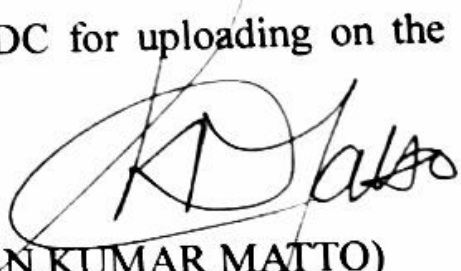
Present: Sh. Saurabh Rastogi, AR for the workman through video conference.
None for the management.

The matter was earlier fixed for 03.06.2020 for cross examination of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the management through video conference.

Accordingly, the matter stands adjourned for cross examination of the workman on 28.07.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
03.09.2020

LIR No. 4065/16
Mukesh Kumar vs. M/s Agility Logistics Pvt. Ltd.

03.09.2020

Present: None for the parties.

The matter was earlier fixed for 02.05.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 29.07.2021. Workman is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
03.09.2020

LID No. 843/16
Narender Singh vs. M/s Richi Rich Restaurant Pvt. Ltd.

03.09.2020

Present: None for the workman.
Ms. Pooja, proxy AR for the management through video conference.

The matter was earlier fixed for 03.04.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 30.07.2021. Workman is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
03.09.2020

LIR No. 8708/16
Durga vs. M/s Mount ABU Public School

03.09.2020

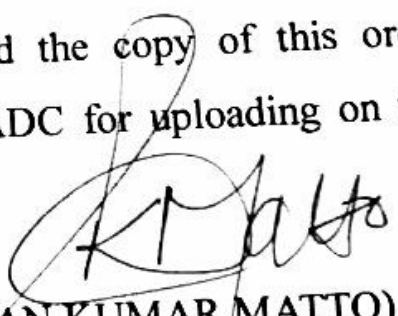
Present: None for the workman.
Dr. Sudershan Kumar, AR for the management through video conference.

The matter is fixed for today for the evidence of the workman.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 29.07.2021. Workman is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
03.09.2020

LIR No. 8717/16

Rajender vs. M/s Krishi Upaj Vipnan Samiti & Anr.

03.09.2020

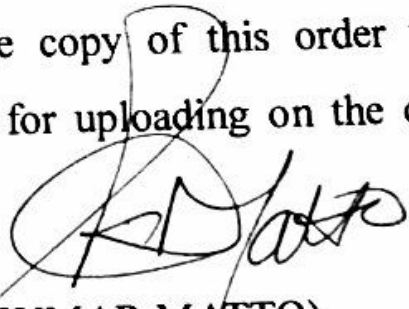
Present: Ms. Pooja, Proxy AR for the workman through video conference.
Sh. Inder Pahuja, Proxy AR for the management No.1 through video conference.
Management No.2 is already expare.

The matter was earlier fixed for 31.07.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, the Proxy AR for the workman has appeared and seeks adjournment.

Accordingly, the matter stands adjourned for the evidence of the workman on 06.08.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
03.09.2020

LIR No. 9883/16

Prem Singh vs. M/s Potent Water Care Pvt. LTd.

03.09.2020

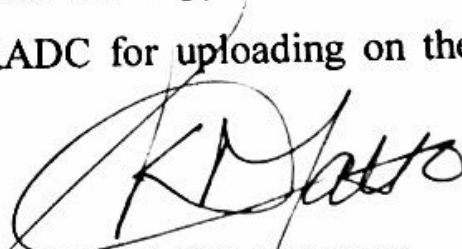
Present: None for the parties.

The matter was earlier fixed for 02.05.2020 for cross examination of WW1 and also for the remaining evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the same purpose on 02.08.2021. Workman is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
03.09.2020

LIR No. 715/17

Birender Kumar Malhotra vs. M/s Aalishan Merchandise Pvt. Ltd.

03.09.2020

Present: None for the workman.
Sh. Anurag Lakhotia, AR for the management through video conference.

The matter was earlier fixed for 31.07.2020 for cross examination of the workman and also for the payment of cost by the management to the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for the same purpose on 02.08.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
03.09.2020

LIR No. 718/17

Sanjay Sharma vs. M/s San Beverages Pvt. Ltd.

03.09.2020

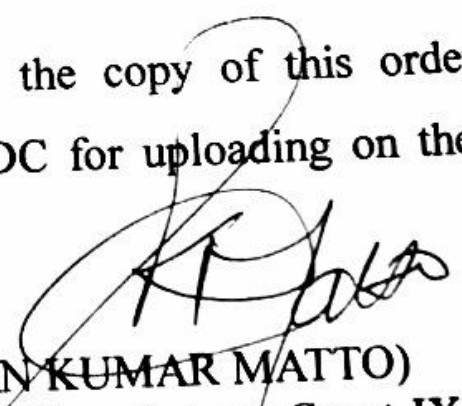
Present: None for the parties.

The matter was earlier fixed for 02.02.2020 for cross examination of the workman and also for the remaining evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for cross examination of the workman and also for the remaining evidence of the workman on 03.08.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
03.09.2020

LCA No. 137/17
Lal Chand vs. M/s Vertex Electricals & Anr.

03.09.2020

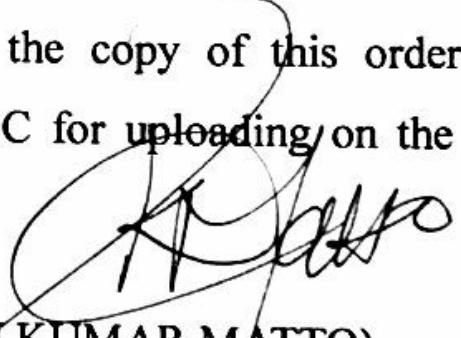
Present: None for the parties.

The matter was earlier fixed for 31.07.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 03.08.2021. Workman is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the managements or their ARs in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
03.09.2020

LIR No. 758/18

Hari Singh vs. M/s Scientific Security Management Services Pvt. Ltd.

03.09.2020

Present: Sh. Ajit Kumar Singh, AR for the workman through video conference.

None for the management.

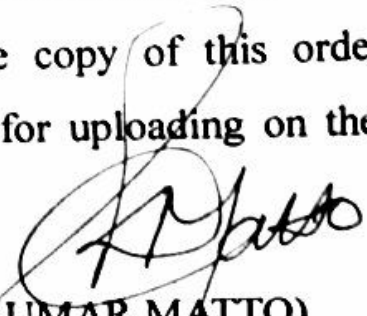
The matter was earlier fixed for 02.07.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the management through video conference.

The Ld. AR for the workman also seeks adjournment as he has submitted that the workman did not come to his, so, he could not prepare the affidavit of the workman.

Accordingly, the matter stands adjourned for the evidence of the workman on 05.08.2021. Workman is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
03.09.2020

LID No. 308/19

Shiv Ratan vs. M/s RC Jindal Industries

03.09.2020

Present: Sh. Aijit Kumar Singh, AR for the workman with workman through video conference.
Management is already exparte.

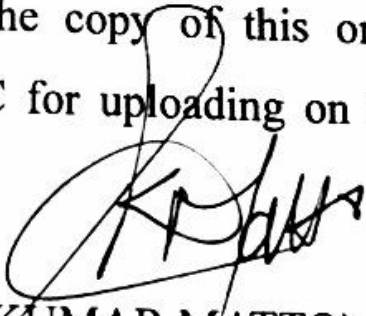
The matter was earlier fixed for 07.02.2020 for exparte evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, the workman has appeared alongwith his AR through video conference.

The Ld. AR for the workman seeks adjournment for 08.09.2020.

Accordingly, the matter stands adjourned for the evidence of the workman on 08.09.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
03.09.2020

LID No. 309/19
Mukesh Kumar vs. M/s RC Jindal

03.09.2020

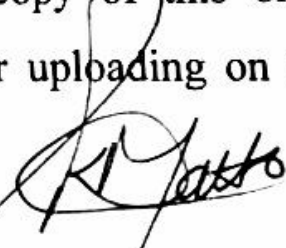
Present: Sh. Aijit Kumar Singh, AR for the workman through video conference.
Management is already exparte.

The matter was earlier fixed for 07.02.2020 for exparte evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, the Ld. AR for the workman seeks adjournment for 08.09.2020.

Accordingly, the matter stands adjourned for the evidence of the workman on 08.09.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
03.09.2020

LID No. 313/19
Akhil Bharti vs. M/s Kartike Enterprises

03.09.2020

Present: Ms. Pooja, proxy AR for the workman with video conference.
None for the management.

The matter was earlier fixed for 02.05.2020 for evidence of the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the management through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 06.08.2021. Workman is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
03.09.2020

LID No. 383/19

Ashok Kumar vs. M/s Sher Service Station Petrol Pump

03.09.2020

Present: None for the workman.
Sh. Amit Kumar Singh, AR for the management through video conference.

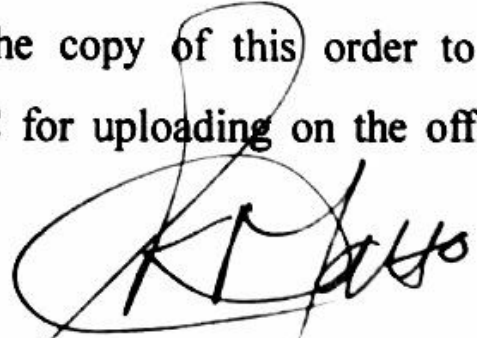
The matter is fixed for today for the evidence of the management.

Today, no one has appeared on behalf of the workman through video conference.

The Ld. AR for the management also seeks adjournment.

Accordingly, the matter stands adjourned for the evidence of the management on 02.07.2021. Management is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
03.09.2020

LIR No. 1252/16
Soban Singh Rawat vs. All Heavens Restaurant Pvt. Ltd.

03.09.2020

Present: None for the workman.
Sh. Ajit Kumar Singh, AR for the management through video conference.

The matter was earlier fixed for 02.05.2020 for cross examination of MW1 and also for the payment of cost by the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

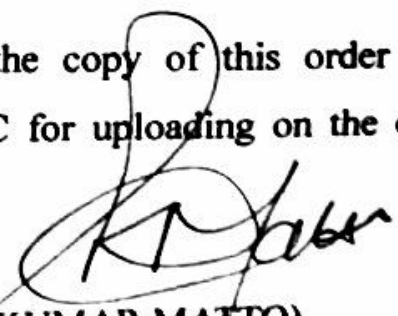
Today, no one has appeared on behalf of the workman through video conference.

Ld. AR for the management also seeks adjournment.

Accordingly, the matter stands adjourned for the evidence of the management and also for the payment of cost by the workman to the management on 03.07.2021.

It will be last and final opportunity for the workman to cross examine the MW1.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
03.09.2020

LIR No. 5149/16

Ramji Bhagat vs. M/s D.D Industries Ltd. Executive Protection Force Pvt. Ltd.

03.09.2020

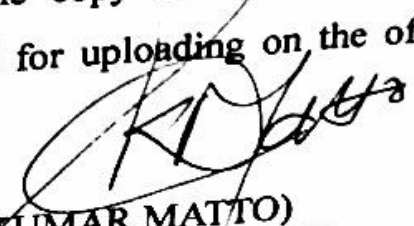
Present: Ms. Pooja, proxy AR for the workman through video conference.
None for the management No.1.
Management No.2 is already exparte.

The matter was earlier fixed for 31.07.2020 for evidence of the management and for filing reply and consideration on the application filed by the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the management No.1 through video conference.

Accordingly, the matter stands adjourned for filing reply and consideration on the application moved by the workman on 19.01.2021 and for the evidence of the management on 06.07.2021. Management is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
03 09.2020

LIR No. 2352/16

Rinku Saini vs. M/s Sant Nirenkari Mandal

03.09.2020

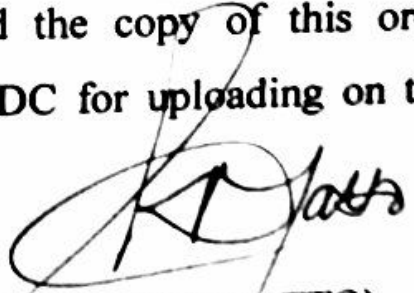
Present: Sh. Ajit Kumar Singh, AR for the workman alongwith workman through video conference.
None for the management.

The matter was earlier fixed for 03.06.2020 for evidence of the management. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the management through video conference.

Accordingly, the matter stands adjourned for the evidence of the management on 07.07.2021. Management is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
03.09.2020

LIR No. 5414/16

Randhir vs. M/s Nutek Establishment

03.09.2020

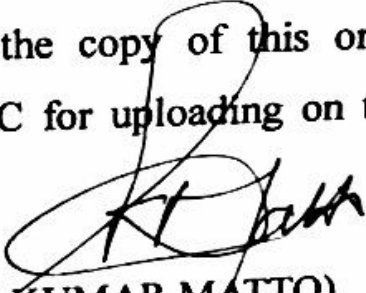
Present: Sh. Lakshmi Chandra, AR for the workman through video conference.
Sh. Anjani Kumar, AR for the management through video conference.

The matter was earlier fixed for 02.07.2021 for evidence of the management. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, Ld. ARs for the management seeks adjournment.

Accordingly, the matter stands adjourned for the evidence of the management on 08.07.2021. Management is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
03.09.2020

LIR No. 7398/16
Ramjeet vs. M/s Sheromani Traders Pvt. Ltd.

03.09.2020

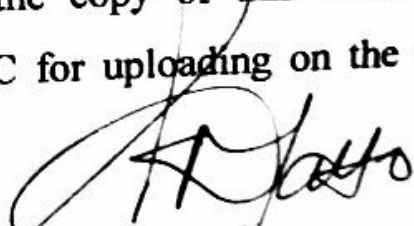
Present: None for the parties.

The matter was earlier fixed for 03.04.2020 for evidence of the management. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the management on 08.07.2021. Management is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
03.09.2020

LIR No. 8004/16

Pushpa Devi vs. M/s Ganpati Exports

03.09.2020

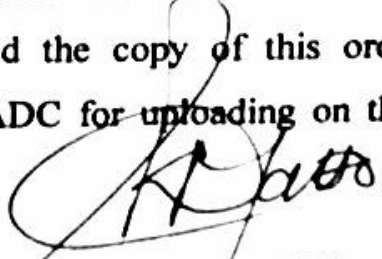
Present: None for the workman.
Sh. Amit Sehrawat, AR for the management through video conference.

The matter was earlier fixed for 31.07.2020 for evidence of the management and also for the payment of cost of Rs. 5,000/-by the management to the workman. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for entire evidence of the management and also for the payment of cost by the management to the workman on 09.07.2021. Management is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
03.09.2020

LIR No. 3754/16

Bal Kishan Singh vs. M/s R.V.S.

03.09.2020

Present: None for the parties.

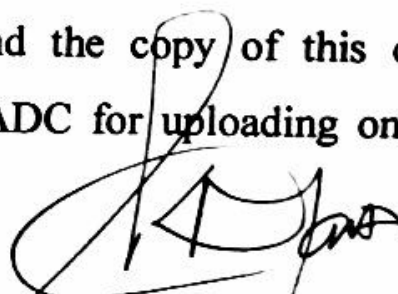
The matter was earlier fixed for 02.07.2020 for consideration on the application filed by the workman.

But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for consideration on the application filed by the workman on 09.12.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
03.09.2020

LIR No. 7348/16

Subhash Chand vs. M/s Raro House of Fashion Pvt. Ltd.

03.09.2020

Present: Mohd. Nadeem, Proxy AR for the workman through video conference.
None for the management.
Management is already exparte.

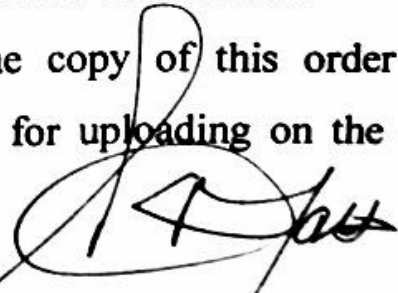
The matter was earlier fixed for 03.04.2020 for hearing arguments on the application filed by the workman.

But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the management through video conference.

Accordingly, the matter stands adjourned for hearing arguments on the application filed by the workman 19.01.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
03.09.2020

LID No. 68/17
Bisheshwar Dayal vs. M/s Bansal Industries

03.09.2020

Present: Ms. Pooja, Proxy AR for the workman through video conference.
None for the management.
(Management earlier exparte.)

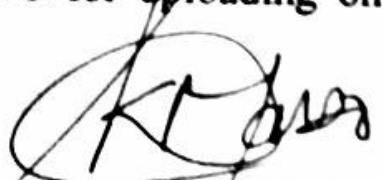
The matter was earlier fixed for 02.05.2020 for filing replies and considerations on two applications filed by the management, for recalling the order dated 12.02.2020 and another application for waving of the cost.

But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the management through video conference.

Accordingly, the matter stands adjourned for 04.09.2020 i.e. the date already fixed for filing replies and considerations on the said applications.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
03.09.2020

LID No.54/18
Jaipal Singh vs. M/s Shiv Mohan Trading Company & Ors.

03.09.2020

Present: Sh. Ajit Kumar Singh, AR for the workman through video conference.
Ms. Pooja, proxy AR both for the managements through video conference.

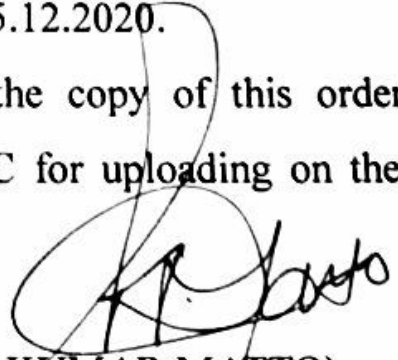
The matter was earlier fixed for 03.04.2020 for filing reply and consideration on the application filed by the workman vide which the workman has sought to bring on record the LRs of the deceased proprietor of the management No.1 and also for consideration on the application filed by AR for the management No.1, vide which the name of the management No.1 is sought to be deleted in view of demise of the proprietor of the management No.1.

But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, the proxy AR for the managements seeks adjournment as she is not having file with her.

Accordingly, the matter stands adjourned for filing reply and considerations on both the applications on 15.12.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
03.09.2020

LCA No. 96/18

Pramod Kumar vs. Sh. Gaurav Jain M/s APG Footwear & Anr.

03.09.2020

Present: None for the parties.

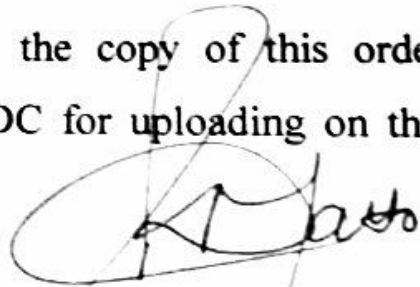
The matter was earlier fixed for 03.04.2020 for consideration on the application under Order 6 Rule 17 of CPC filed by the workman.

But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for consideration on the abovesaid application on 25.01.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
03.09.2020

LIR No. 1896/19

Kadar Khan vs. Sh. Durga Automobiles (A Division of Lido Commercial Co. Ltd.)

03.09.2020

Present: None for the workman.
Sh. A.K. Jha, AR for the management through video conference.

The matter was earlier fixed for 02.05.2020 for filing reply and consideration on the application filed by the workman under Section 11 of the ID Act and also for framing of issues.

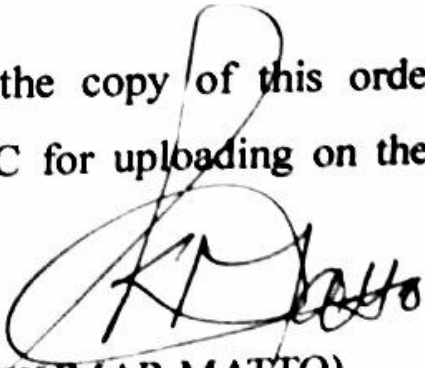
But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman through video conference.

The Ld. AR for the management seeks adjournment to file reply to the said application.

Accordingly, the matter stands adjourned for filing reply and consideration on the said application and for framing of issues on 25.01.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
03.09.2020

Misj DJ No. 21/20
Mahender Chand Verma vs. M/s Acurate Filter

03.09.2020

Present: None for the workman.

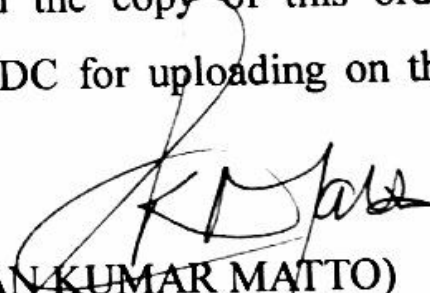
The matter was earlier fixed for 02.07.2020 for consideration on the application filed by the workman for restoration of the case and also for filing the proof of the publication/non-publication of award.

But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, the matter stands adjourned for the same purpose on 01.12.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
03.09.2020

LID No. 280/16
Rishi Kesh vs. M/s Khanna Transfer Print

03.09.2020

Present: None for the parties.

The matter is fixed for today for hearing final arguments.

Today, no one has appeared on behalf of any of the parties to advance arguments through video conference.

Accordingly, the matter stands adjourned for 28.01.2021 for hearing final arguments.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
03.09.2020

LC No. 580/16
Rishi Kesh vs. M/s Khanna Transfer Print

03.09.2020

Present: None for the parties.

The matter is fixed for today for hearing final arguments.

Today, no one has appeared on behalf of any of the parties to advance arguments through video conference.

Accordingly, the matter stands adjourned for 28.01.2021 for hearing final arguments.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
03.09.2020

LID No. 795/16

Vijay Narayan Rai @ Vijay Rai vs. M/s Mahaveera Transport Pvt. Ltd.

03.09.2020

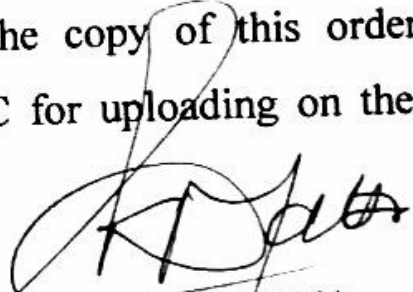
Present: None for the workman.
Sh. Rajneesh Mishra, AR for the management through video conference.

The matter is fixed for today for hearing final arguments.

Today, no one has appeared on behalf of the workman to advance arguments through video conference.

Accordingly, the matter stands adjourned for hearing final arguments on 30.01.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
03.09.2020